

ever, obtained stay from Calcutta High Court against giving effect to these assessments. It would, therefore, not be desirable to give details of these assessments.

Investigations into cases of other concerns in which Shri Patnaik is interested are in progress.

*311. [Transferred to the 7th April. 1967.]

सरकारी भूमि दबा लेने के लिये हर्जाना

*312. श्री राम सहाय : क्या निर्माण, आवास और पूर्ति मन्त्री लोक-लेखा समिति द्वारा 1966-67 के अपने 45वें प्रतिवेदन के 15वें पृष्ठ पर की गई सिफारिश को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) होटल चलाने वालों की फर्म द्वारा सरकारी भूमि दबा लिये जाने के जो दो मामले थे, क्या उनके सम्बन्ध में कोई हर्जाना वसूल कर लिया गया है; और

(ख) यदि हां, तो कितना हर्जाना वसूल किया गया है और यदि नहीं, तो उसके क्या कारण हैं ?

COMPENSATION FOR THE ENCROACHMENT ON GOVERNMENT LAND

*312. SHRI RAM SAHAI: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the recommendation made by the Public Accounts Committee in its 65th Report of 1966-67 at page 15 and state:

(a) whether any compensation for the two encroachments on Government land made by the firm of hoteliers has since been realised;

(b) if so, what is the amount of the compensation that has been realised and if not; what are the reasons there for?!

निर्माण, आवास और पूर्ति मन्त्री (श्री जगन्नाथ राव) : (क) जी नहीं ।

(ख) मैसर्स ईस्ट इंडिया होटल्स लिमि-

टेड मे सरकारी भूमि पर अनधिकृत कब्जा करने के लिए, नुकसान को वसूली की कार्यवाही, पब्लिक प्रेमिसेज (एविकशन आफ अनथराइज्ड आक्यूपैट्स) एक्ट 1958 के अन्तर्गत संपदा अधिकारी के न्यायालय में अभ्यो चल रही है ।

[THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) No.

(b) The proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, for recovery of damages from M/s. East India Hotels Ltd. for the unauthorised occupation of Government land are still going on in the Court of the Estate Officer.]

DEVELOPMENT OF NARMADA VALLEY

*313. RAJA SHANKAR PRATAP SINGH: Will the Minister of PLANNING, PETROLEUM AND CHEMICALS AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the Planning Commission has agreed to some financial provision being made for Narmada Valley Development in the Fourth Five Year Plan of Gujarat; and

(b) if so, what are the details of the basis on which the provision is proposed to be made?

THE MINISTER OF PLANNING, PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b) Government of Gujarat had proposed some financial provision for the Narmada project at Navagam in their Fourth Plan proposals. During discussions between the Planning Commission and the State Government, tentative conclusions were reached as to the overall allocation for the Major and Medium Irrigation programmes in the State. The scheme-wise details of this allocation have not yet

been furnished by the State Government and it is not therefore possible to say what amount they propose to spend on the Navagam project.

POST HELD BY EX-AUDITOR GENERALS

♦314 SHRI CHITTA BASTI: SHRI KRISHNA KANT:

Will the Minister of FINANCE be pleased to state:

(a) whether some of the former Auditor Generals of India are holding offices under the Union or the State Governments; and

(b) if so, whether Government will be pleased to lay a list containing the names of such persons on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) No, Sir. According to the Constitution of India, a retired Comptroller and Auditor General is not eligible for such office.

(b) Does not arise.

DEMANDS OF INSURANCE EMPLOYEES' FEDERATION

212. SHRI T. V. ANANDAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the All India National Life Insurance Employees' Federation have recently submitted a 'Charter of Demands' to the Life Insurance Corporation for revision of pay scales and linking of D.A. with the cost of living, etc. and

(b) if so, what action has been taken by the Life Insurance Corporation thereon?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Yes, Sir.

(b) The Life Insurance Corporation does not propose to take any action on the said charter as the said Union is not recognised under the Code of Discipline.

SUICIDE PREVENTION CENTRES

213. SHRI T. V. ANANDAN: Will the Minister of PLANNING PETROLEUM AND CHEMICALS AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that proposals are being finalised to start Suicide Prevention Centres in India on the model of "Save a life" Society in the United States; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE: (DR. SHRIMATT PHUL-RENU GUHA): (a) and (b) No such proposal is under consideration.

SEMINAR ON LEPROSY

214. SHRI T. V. ANANDAN: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that 1st First International Seminar on Leprosy was held at Agra during the week of February, 1967?

(b) if so, how many countries participated in the Seminar; and

(c) what are the broad conclusions thereof?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. S. CHANDRASEKHAR): (a) Yes, an International Seminar on Leprosy was held at Agra from the 31st January to the 3rd February, 1967.

(b) Besides the WHO, UNICEF and the National Institute of Health (U.S.A.) the following nine countries participated in the Seminar: —

1. Japan.
2. U.S.A.
3. U.K.
4. Belgium.
5. Malaysia.
6. Afghanistan.
7. Germany.
8. Denmark.
9. Philippines.